

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 143 of 2013 &  
IA Nos. 209 & 210 of 2013**

**Dated : 23<sup>rd</sup> August, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of:**

**BSES Yamuna Power Ltd.**

**....Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission &  
Ors.**

**...Respondent(s)**

Counsel for the Appellant (s): Mr. Paresh B. Lal

Counsel for the Respondent(s) : Mr. Alok Shankar for R-7  
Mr. Sachin Datta for R-2

**ORDER**

The learned counsel for the Respondent seeks some time to file the reply in I.A. as well as in the main matter. Accordingly, he is permitted to do so after serving copy on the other side.

Post the matter for hearing the I.A. No. 209 of 2013 (Appl. for stay) on **05.09.2013**.

(Justice Surendra Kumar)  
Judicial Member  
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(Rakesh Nath)  
Technical Member

(Justice M. Karpaga Vinayagam)  
Chairperson